

Name of Corporate debtor		S&S INDUSTRIES AND ENTERPRISES LIMITED		Annexure - 5		Date of Commencement of Liquidation		09.04.2021		List of Stakeholders as on		19.07.2023		
List of operational creditors (Government dues)														
Sl.No	Details of Claimant		Details of Claim Received			Details of claim admitted					Amount in Rs			
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	covered by lien or attachment pending	lien / attachment removed? (Yes/No)	In total amount of claims admitted	Amount of Contingent claim	Amount of any mutual dues, that may be setoff	Amount of Claim Rejected	Amount of claim under verification	Remarks, if any
1	Employees Provident Fund Organisation	Central Government	07.05.2021	99,82,940.00	23,96,868.00	Pending and belated remittance of Dues	No	NA	18.35%	Nil	Nil	75,86,072.00	Nil	1) Verified with the books of accounts and the EPFAT order ATA No. 336(13)11 dated 20/09/2011 2) Claim admitted under Government dues category 3) Your claim is admitted partly for Rs. 23,96,868/- under section 36(4)(a)(iii) and will be paid in priority [As the EPF's writ petition before HC is pending & no interim stay has been granted, the dues are computed and allowed as per the EPFAT order]
2	Employees State Insurance Corporation	Central Government	19.02.2021	79,01,095.00	89,70,297.00	ESI dues	No	NA	68.66%	Nil	Nil	-	Nil	1) Verified with the books of accounts and other supporting documents 2) Claim admitted under Government category 3) Your Claim has been admitted in full for Rs.79,01,095. In addition to your claim, interest portion after the CIRP commencement date to the date of Liquidation has been calculated (@ Rs.527.48/- per day as per your statement) and amounts to Rs. 10,69,202 is also admitted in full. Hence, the total claim for Rs.89,70,297/- is admitted under Section 53(1)(f).
3	Commercial Tax Department	Central Government	16.08.2021	16,97,518.00	16,97,518.00	Tax liability	No	NA	12.99%	Nil	Nil	-	Nil	1) Claim is verified with books and order 2) There is no liability provision in the books 3) considering the assessment order passed on 23.07.2021, the claim is admitted Fully Rs.16,97,518 under sec 53(1)(f)
TOTAL				1,95,81,553.00	1,30,64,683.00				100%			75,86,072.00		